



2026:AHC:16817

HIGH COURT OF JUDICATURE AT ALLAHABAD

WRIT - B No. - 4999 of 2025

Rambrichh

.....Petitioner(s)

Versus

State Of U.P. And 4 Others

.....Respondent(s)

Counsel for Petitioner(s)	:	Chandra Prakash Misra, Prakash Sharma
Counsel for Respondent(s)	:	C.S.C.

Court No. - 54

HON'BLE DINESH PATHAK, J.

1. Heard learned counsel for the petitioner, learned Standing Counsel and perused the record.

2. The petitioner has invoked the extraordinary jurisdiction of this Court under Article 226 of the Constitution of India, inter alia, with the following prayer:-

"I. Issue a writ order or direction in the nature of Mandamus directing the respondent no.-3 Additional District Magistrate (F&R), District Kushinagar, to decide the restoration application dated 29.7.2020, in Case no-724/2020, (Bhagelu vs. Ramawtar & others), under section 48 of U.P. Consolidation of Holdings Act arising out of Revision no.-195/250/1985, (Bhagelu Ramawtar & others)., under section 48 of U.P. Consolidation of Holdings Act, regarding village Chaiti Mushahari, Tappa-Basi Chirgoda, Pargana-Sindhuwa Jobna, Tehsil-Padrauna, District-Kushinagar, as possible as early within a stipulated period."

3. It is submitted by the learned counsel for the petitioner that the aforesaid restoration application is pending since 29.07.2020, despite the fact that the case is ready for final adjudication.

4. Learned Standing Counsel has no objection, in case, a direction is issued for early disposal of the aforementioned matter.

5. In this conspectus, as above, no useful purpose would be served to keep this matter pending, therefore, this Court deems it appropriate to finally

dispose of the present writ petition, without making any observation on the merits of the case as mentioned in the present writ petition, with a direction to Additional District Magistrate (F&R) (respondent No. 3), before whom the aforementioned matter is pending disposal, to decide the same expeditiously, preferably, within a period of five months from the date of receipt of a certified copy of this order.

6. It is expected that it should be decided by a reasoned and speaking order, in accordance with law, after affording opportunity of hearing to the parties concerned without granting unnecessary adjournments to either of the parties.

7. With the aforesaid direction, present writ petition is **disposed of**.

(Dinesh Pathak,J.)

January 22, 2026

vkjg